

(2021) 03 SHI CK 0056
In the High Court Of Himachal Pradesh
Case No : CR. MMO NO. 10 Of 2021

Dipanshu Abrol And Another	Vs	APPELLANT
State Of Himachal Pradesh And Another		RESPONDENT

Date of Decision : 05-03-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 34, 324, 326, 427, 504

Citation : (2021) 03 SHI CK 0056

Hon'ble Judges : Ajay Mohan Goel, J

Bench : Single Bench

Advocate : Suneel Awasthi, Somesh Raj, Dinesh Thakur, Sanjeev Sood, Kamal Kant Chandel, Divya Sood, Pradeep K. Sharma

Final Decision : ?Allowed

Judgement

Ajay Mohan Goel, J

1. By way of this petition filed under Section 482 of the Code of Criminal Procedure, the petitioners have prayed for quashing of FIR No. 0063/2020, dated 02.07.2020, registered under Sections 324, 326, 427 and 504 read with Section 34 of the Indian Penal Code at Police Station Fatehpur, District Kangra, H.P.

2. I have heard learned counsel for the petitioners as well as learned counsel for respondent No. 2 and learned Additional Advocate General.

3. Respondent No. 2, Sh. Ankush Sharma, who is present in person in the Court, has been duly identified by his counsel Mr. Pradeep K. Sharma,

Advocate. His statement has also been independently recorded in the Court, wherein he has stated that he has entered into a compromise with the

petitioners/accused and he is not interested in pursuing the matter which led to

registration of FIR No. 0063/2020, dated 02.07.2020, registered under Sections 324, 326, 427 and 504 read with Section 34 of the Indian Penal Code at Police Station Fatehpur, District Kangra, H.P. A copy of compromise deed so arrived at between the parties is appended with the petition as Annexure PÂ2 and execution of the same as also the contents thereof have also been acknowledged by respondent No. 2.

4. Learned Additional Advocate General has also very fairly submitted that the respondentÂState has no objection in case petition is allowed and FIR in issue is quashed and set aside.

5. Accordingly, in view of above, this petition is allowed and FIR No. 0063/2020, dated 02.07.2020, registered under Sections 324, 326, 427 and 504

read with Section 34 of the Indian Penal Code at Police Station Fatehpur, District Kangra, H.P. is quashed and set aside, taking into consideration the

compromise entered between the complainant i.e. respondent No. 2 and accused and statement to this effect, made by respondent No. 2 in this Court.

The compromise deed Annexure PÂ2 as well as statement of the complainant made today in the Court shall form part of the judgment. Miscellaneous applications, if any, also stand disposed of.